



Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Srinagar/Jammu.

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**Notification**

Jammu, the 21<sup>st</sup> February, 2019

**SRO/21** .- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat. 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of toll leviable under the said Act, the vehicles carrying 1800 VVPATs from Panchkula for the use in the ensuing Election, 2019 with the condition that the said VVPATs are exclusively used for the Election in the State and shall be returned after the said elections are over.

By order of the Government of Jammu and Kashmir.

*Sd/-*

**(Navin K. Choudhary), IAS**  
Principal Secretary to the Government

No. ET/Estt/Exemp/128/2018

Dated: 21 -02-2019

Copy to the:-

1. Chief Electoral Officer, J&K.
2. Commissioner /Secretary to the Government, General Administration Department.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
4. Excise Commissioner, J&K.
5. Deputy Excise Commissioner, Check Post, Lakhanpur.
6. Pvt. Secretary to Hon'ble Advisor (S).
7. Pvt. Secretary to the Chief Secretary.
8. Pvt. Secretary to the Principal Secretary to the Government, Finance Department.
9. Stock File/SRO File.

**(Dr. Aadil Fareed)**  
Deputy Secretary to Government